

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17180/2017

(Arising out of impugned final judgment and order dated 21-11-2016 in FA No. 893/2003 passed by the High Court Of Judicature At Allahabad)

GAS AUTHORITY OF INDIA LTD.

Petitioner(s)

VERSUS

RAMESH CHANDRA & ORS.

Respondent(s)

(IA No. 43085/2017 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 23502/2017 (XI)

SLP(C) No. 19333/2017 (XI)

IA No. 43965/2017 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19224/2017 (XI)

(IA No. 44516/2017 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 25085/2017 (XI)

Date : 13-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Ajit Pudussery, AOR
Mr. Ashutosh Bamezai, Adv.

For Respondent(s) Mr. Narender Kumar Verma, AOR

Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.
Mr. R. S. Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. List the matters after eight weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)